

G.C.Das-Vrs-UOI&Ors

Hearing Sl.No.2
OA No.668/10

Order dated 1st August, 2013

CORAM

HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

Mr.N.R.Routray, Learned Counsel appearing for the Applicant has fairly submitted that in terms of the policy decision of the Railway Board vide RBE No.188/2010 dated 28.12.2010, as Respondents vide Office Order No.II/40/2011 dated 5.7.2011 (Annexure-A/10 to the rejoinder) have granted him the relief claimed in this OA he does not want to press this OA any more. In view of the above, after hearing Mr. N.R.Routray, Learned Counsel for the Applicant and Mr.M.K.Das, Learned panel counsel appearing for the Respondents this OA is disposed of as infructuous. No costs.


Member (Admn.)


Member (Judl.)